

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (DIVYANGJAN)
LOK SABHA

UNSTARRED QUESTION No. 172
TO BE ANSWERED ON. 11.12.2018

ADIP Scheme

172: SHRI NAGAR RODMAL

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of proposals received by the Government under Assistance to Disabled Persons for Purchase/Fittings of Aids and Appliances (ADIP) scheme in Madhya Pradesh for the year 2017-18;
- (b) the number of proposals approved/ sanctioned, completed and pending so far; and
- (c) the name of the agency operating ADIP scheme at local level?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

(a & b) The number of proposals received sanctioned and pending so far under Assistance to Disabled Persons for Purchase/Fittings of Aids and Appliances (ADIP) scheme in Madhya Pradesh for the year 2017-18 are as under:

Number of proposals received	Number of proposals sanctioned	Number of proposals pending
21	6	Nil*

*Proposals complete in all respects are eligible for grants-in-aid under the ADIP Scheme. These grants are non-recurring in nature and therefore, the proposals wherein grants-in-aid could not be released in a financial year are not considered during the following year(s), unless specifically decided with the approval of the competent authority on receipt of deficient documents from the organisations/State Governments, as the case may be.

- (c) The following agencies are eligible to implement the ADIP Scheme at local level:
 - i. Societies and their branches, if any, registered separately under the Societies Registration Act, 1860.
 - ii. Registered Charitable Trusts.
 - iii. Indian Red Cross Societies and other Autonomous Bodies headed by District Collector/Chief Executive Officer/District Development Officer.
 - iv. National/Apex Institutes, Composite Regional Centres, Regional Centres, District Disability Rehabilitation Centres, National Trust, Artificial Limbs Manufacturing Corporation of India functioning under administrative control of the Ministry of Social Justice and Empowerment/Ministry of Health and Family Welfare.
 - v. National/State Handicapped Development Corporation.
 - vi. Local Bodies – Zila Parishad, Municipalities, District Autonomous Development Councils and Panchayats etc.
 - vii. Hospitals registered as separate entity, as recommended by State/UT/Central Govt.
 - viii. Nehru Yuva Kendras.
 - ix. Any other organization as considered fit by Department of Disability Affairs, Ministry of SJ&E.
